

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.775/MP/2025

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 17 of the Power Purchase Agreement dated 25.11.2021 seeking increase in rate of Goods and Service Tax (GST) on the supply of renewable energy devices and parts along with supply of other goods and services as change in law event and consequential approval of the costs incurred by the Petitioner due to such change in law event.

Petitioner : TP Saurya Limited (TPSL)

Respondents : Rewa Ultra Mega Solar Limited (RUMSL) and Ors.

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Venkatesh, Advocate, TPSL
Shri Suhael Bhuttan, Advocate, TPSL
Shri Abhishek Nangia, Advocate, TPSL
Shri Nilesh Purohit, Advocate, TPSL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking an increase in the Goods and Services Tax (GST) on the supply of renewable energy devices and parts, with the supply of other goods and services, as Change in Law and consequential approval of costs incurred by the Petitioner due to such Change in Law. The learned counsel further submitted that none of the Respondents has filed any reply despite notice.

2. Considering the above, the Commission deemed it appropriate to grant another last opportunity to the Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **14.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

